

MINUTES OF MEETING NO. 09/80 Part 2 (Manual) OF NORMS COMMITTEE- I
(DES-I SECTION) DATED 28.08.2019

Meeting No. 09/20 Part 2 (Manual) of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 28.08.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri Sandeep Chauhan, D.O.	DPIIT
2.	Shri Shaish Kumar, Tech-1	Consultant
3.	Shri V.C. Agarwal, Tech-3	Consultant
4.	Shri K.V. Tirumala, Deputy DGFT	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No. of the scanned copy is reflected in the minutes.
2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.
3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

MEETING NUMBER: 09/80 Part 2 (Manual)

MEETING DATE: 28.08.2019

Sl. No. 69

Case No. 8/16/80-ALC2/2016	AKSHAR PRECISION TUBES PVT. LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 3410042233 dated 01.06.2016		
HQ. No.: 01/80/050/00383/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3410042233 dated 01.06.2016 issued to M/s. AKSHAR PRECISION TUBES PVT. LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 34/24/040/00027/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 22/80 dated 31.01.2017 due to non-submission of reply of deficiency letter dated 02.12.2016. However, the firm vide letter dated 14.03.2019 furnished the reply with a request to fix the ad-hoc norms. The Committee noted that firm’s reply was referred to DPIIT vide email dated 21.08.2019 for examination of the case. Since, no comments have been received yet, the Committee decided to wait for the comments. Case is deferred.		

Sl. No. 70

Case No. 61/25/80-ALC2/2016	BARODA EQUIPMENT AND VESSELS PVT. LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 3410042545 dated 21.09.2016		
HQ. No.: 01/80/050/00621/AM17	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3410042545 dated 21.09.2016 issued to M/s. EQUIPMENT AND VESSELS PVT. LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 34/24/040/00182/AM17		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 14/80 dated 10.10.2017 due to non-submission of reply of deficiency letter dated 05.04.2017. However, the firm vide letter dated 31.07.2019 furnished the reply with a request to fix the ad-hoc norms.		
The Committee reconsidered the case and decided to refer the case to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 71

Case No. 24/17/80-ALC2/2014	GEA BGR ENERGY SYSTEM INDIA LIMITED	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0410159425 dated 16.09.2014		
HQ. No.: 01/80/050/00396/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0410159425 dated 16.09.2014 issued to M/s. GEA BGR ENERGY SYSTEM INDIA LIMITED, under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 04/24/040/00154/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 08.06.2015 due to non-submission of reply of deficiency letter dated 14.11.2014. However, the firm vide letter dated 07.05.2019 furnished the reply with a request to fix the ad-hoc norms.		
The firm’s reply was referred to DHI on 21.08.2019 for examination of the case. Since, no comments have been received yet, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 72

Case No. 1/5/80-ALC2/2012	KIRLOSKAR PNEUMATIC CO LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 3110054139 dated 09.05.2012		
HQ. No.: 01/80/050/00063/AM13	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 3110054139 dated 09.05.2012 issued to M/s. KIRLOSKAR PNEUMATIC CO LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Approved
RLA No.: 31/82/040/00424/AM12		
Decision: The Committee noted that in its Meeting 06/80 dated 03.07.2019 it was decided to place the facts before the PIC for taking further course of action. Minutes of PIC Meeting dt 13.08.2019 were made available to the Committee members. The PIC has decided the following:		
i. RA Pune to make an amendment in the description of the export product of AA No. 3110054139 dated: 09.05.2012 of M/s Kirloskar Pneumatic Co. Ltd. in line with the decision of EPCG Committee Meeting dated 13.07.2015. ii. Norms Committee should go ahead with fixation of norms as the items have not been supplied as such.		
After taking into consideration decision of the PIC, Norms Committee again considered the case and as per the inputs given by the technical authorities present in the meeting, decided to ratify the norms with following amendments:		
a) Description of export item is amended as Ammonia Refrigeration Plant with FOB value of Rs. 30.5 Crore against the Export Obligation of Rs 7.46 Crore. b) Import items at Sl. No. 2 and 4 are deleted, since they are spare parts which have been supplied as such. CIF value be reduced accordingly c) Import of item no. 1 & 3 is allowed on net to net basis with accountability clause.		
RA concerned may take suitable consequential action accordingly.		

Sl. No. 73

Case No. 25/21/80-ALC2/2016	L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0310808650 dated 21.10.2016		
HQ. No.: 01/80/050/00485/AM17	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0310808650 dated 21.10.2016 issued to M/s. L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED, under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 03/95/040/00528/AM17		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 11/80 dated 06.12.2018 as per written comments of DHI vide F. No.: 3/12/2017/TSW(B) dated 18.05.2018. However, the firm vide letters dated 06.12.2018, 22.01.2019 & 27.05.2019 requested to re-fix the ad-hoc norms.		
The Committee reconsidered the case and decided to refer the case to DHI for examination & comments.		
Case is deferred.		

Sl. No. 74

Case No. 21/12/80-ALC2/2018	MICRON INSTRUMENTS PVT. LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510408730 dated 30.11.2018		
HQ. No.: 01/80/050/00294/AM19	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510408730 dated 30.11.2018 issued to M/s. MICRON INSTRUMENTS PVT. LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Approved
RLA No.: 05/24/040/00488/AM19		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 06/80 dated 03.07.2019 due to non-submission of reply of deficiency letter dated 05.04.2019. However, the firm vide letter dated 05.06.2019 furnished the reply with a request to fix the ad-hoc norms.		
The Committee reconsidered the case and decided to ratify the ad-hoc norms as per written comments of DPIIT vide U.O. No.: P-47011/17/2019-TSW dated 31.07.2019. (Copy enclosed)		
RA concerned may take suitable consequential action accordingly.		

Sl. No. 75

Case No. 24/19/80-ALC2/2014	SHAKTI PUMPS (INDIA) LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 5610004450 dated 21.10.2014		
HQ. No.: 01/80/050/00458/AM15	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 5610004450 dated 21.10.2014 issued to M/s. SHAKTI PUMPS (INDIA) LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 56/24/040/00042/AM15		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 05/80 dated 07.06.2016 as per written comments of DIPP vide I. D. Note No.: 12/46/2016-TSW/11 dated 03.06.2016. However, the firm vide letter dated 27.07.2018 requested to re-fix the ad-hoc norms.		
The Committee reconsidered the case and decided to refer the case to DPIIT for examination & comments.		
Case is deferred.		

Sl. No. 76

Case No. 9/12/80-ALC2/2017	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510403402 dated 14.07.2017		
HQ. No.: 01/80/050/00223/AM18	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510403402 dated 14.07.2017 issued to M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED, under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 05/24/040/00172/AM18		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of DIPP. However, the firm vide letter dated 23.08.2018 requested to re-fix the ad-hoc norms.		
The Committee reconsidered the case and decided to refer the case to Consultant (Tech-3) for examination & comments.		
Case is deferred.		

Sl. No. 77

Case No. 16/8/80-ALC2/2018	SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510407130 dated 09.07.2018		
HQ. No.: 01/80/050/00139/AM19	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510407130 dated 09.07.2018 issued to M/s. SMC PNEUMATICS (INDIA) PRIVATE LIMITED, under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 05/24/040/00207/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 04/80 dated 22.05.2019 as per written comments of DPIIT vide U. O. No.: P-47011/289/2018-TSW dated 25.04.2019. However, the firm vide letter dated 24.07.2019 requested to re-fix the ad-hoc norms.		
The Committee reconsidered the case and decided to refer the case to Consultant (Tech-3) for examination & comments.		
Case is deferred.		

Sl. No.78

Case No. 28/19/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510391512 dated 09.10.2014		
HQ. No.: 01/80/050/00462/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510391512 dated 09.10.2014 issued to M/s. VOITH HYDRO PRIVATE LIMITED, under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 05/24/040/00277/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 12/80 dated 12.09.2017 due to non-submission of reply of deficiency letter dated 04.05.2017. However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms.		
The firm’s reply was referred to DHI vide email dated 23.08.2019 for examination of the case. Since, no comments have been received yet, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 79

Case No. 72/27/80-ALC2/2014	VOITH HYDRO PRIVATE LIMITED	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510393194 dated 13.02.2015		
HQ. No.: 01/80/050/00697/AM15	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No. 0510393194 dated 13.02.2015 issued to M/s. VOITH HYDRO PRIVATE LIMITED., under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 05/24/040/00547/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 24/80 dated 01.03.2016 due to non-submission of reply of deficiency letter dated 28.12.2015. However, the firm vide letter dated 30.05.2019 furnished the reply with a request to fix the ad-hoc norms.		
The firm’s reply was referred to DHI vide email dated 23.08.2019 for examination of the case. Since, no comments have been received yet, the Committee decided to wait for the comments.		
Case is deferred.		

Sl. No. 80

Case No. 19/12/80-ALC2/2018	WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510408273 dated 30.10.2018		
HQ. No.: 01/80/050/00292/AM19	Subject: Request for re-fixation of ad-hoc norms in respect of Advance Authorization No. 0510408273 dated 30.10.2018 issued to M/s. WINTAGE ENGINEERS & CONSULTANTS PVT. LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Approved
RLA No.: 05/24/040/00420/AM19		
Decision: The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 14/80 dated 20.02.2019 on the recommendation of MSME. However, the firm vide letter dated 08.04.2019 states that ratified norms have mistakenly considered export weight per unit of item instead of weight per unit of number of pieces.		
The Committee reconsidered the case and decided to make the following amendments in the per unit weight of export items to mentioned alongwith numbers:		
1. For Sl. No. 1 will be 1.03 Kgs/81Pcs. 2. For Sl. No. 2 will be 0.88Kg/65Pcs. 3. For Sl. No. 3 will be 0.78Kg/81Pcs. 4. For Sl. No. 4 will be 0.87 Kg/81Pcs. 5. For Sl. No. 5 will be 0.77 Kg/81Pcs.		
RA concerned may take consequential action accordingly.		

Sl. No. 81

Case No. 41/3/80-ALC2/2015	Y-TEC INDIA PVT. LTD.	Status:
M. No.: 09/80 Part 2 (Manual) dated 28.08.2019		
Lic. No. /date: 0510393093 dated 05.02.2015		
HQ. No.: 01/80/050/00041/AM16	Subject: Request for fixation of ad-hoc norms in respect of Advance Authorization No0510393093 dated 05.02.2015 issued to M/s. Y-TEC INDIA PVT. LTD., under Para 4.7 of HBP (Vol.-I)– reg.	Deferred
RLA No.: 05/24/040/00523/AM15		
Decision: The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80 dated 08.12.2015 due to non-submission of reply of deficiency letter dated 22.06.2015. However, the firm vide letter dated 20.12.2018 submitted the representation with a request to fix the ad-hoc norms.		
The Committee reconsidered the case and noted that the firm has not yet submitted the reply of deficiency letter dated 22.06.2015 as raised by C&PC along with the representation dated 20.12.2018. Therefore, the Committee decided to ask the firm to furnish the reply of deficiency letter dated 22.06.2015 as raised by C & PC for examination of the case.		
Case is deferred.		

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Dated: 28-08-19

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भारत सरकार
वाणिज्य और उद्योग मंत्रालय
उद्योग संवर्धन और आंतरिक व्यापार विभाग
Government of India
Ministry of Commerce & Industry
Department for promotion of Industry & Internal Trade
(TS Section)

Subject - M/s Micron Instrument Pvt Ltd. AA 0510408730 dt. 05/06/2019
Reference - DGFT U O No. 01/80/050/00294/AM19/DES-1/207 Dated 12 07 2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 198.72 Kgs (207 Nos)
2. Quantity of import item at SI No. 1 may be allowed as 1777.30 Kgs after taking 1/3 recovery from scrap with accountability clause.

Sundeeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U O. No. P-47011/17/2019-TSW dt. 31/07/2019

Case was rejected
in Meed 06/80. Pl. put up.
31/07/19
Sd/- Jaiswar (NC-2)

<https://dipp.eoffice.gov.in/eFile/?x=71r7rWe4ugTR-EpaAmSCq20GLLBLEYdD>

7/31/2019